

SLP(C)No. 16276 OF 2001

ITEM No.45

Court No.11

SECTION III
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.16276/2001

(From the judgement and order dated 17/08/2001 in WPTT 300/01
of The HIGH COURT OF CALCUTTA)

STATE OF WEST BENGAL & ANR.

Petitioner (s)

VERSUS

MADAN MOHAN GHOSH & ORS.

Respondent (s)

(With prayer for interim relief)
(With Appln(s). for deletion of the names of proforma respondent
Nos. 13 to 20 in the instant proceedings)
(With Office Report)

Date : 04/02/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE
HON'BLE MR. JUSTICE DORAISWAMY RAJU

For Petitioner (s) Mr. D.P. Gupta, Sr. Adv.
Mr. J. Kar, Adv.
Mr. Rana Mukherjee, Adv.
Mrs. Sumita Mukherjee, Adv.

For Respondent (s) Mr. Abhijit Sengupta, Adv.
Mr. M.N. Krishnamani, Sr. Adv.
Mr. R. Nedumaran, Adv.
Mr. Goodwill Indeevar, Adv.

UPON hearing counsel the Court made the following

O R D E R

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Post this matter for final hearing on a
non-miscellaneous day after four weeks. The petitioner is
permitted to file a clarificatory affidavit within two weeks.

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(Pawan Kumar)
Court Master

(Prem Prakash)
Court Master